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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

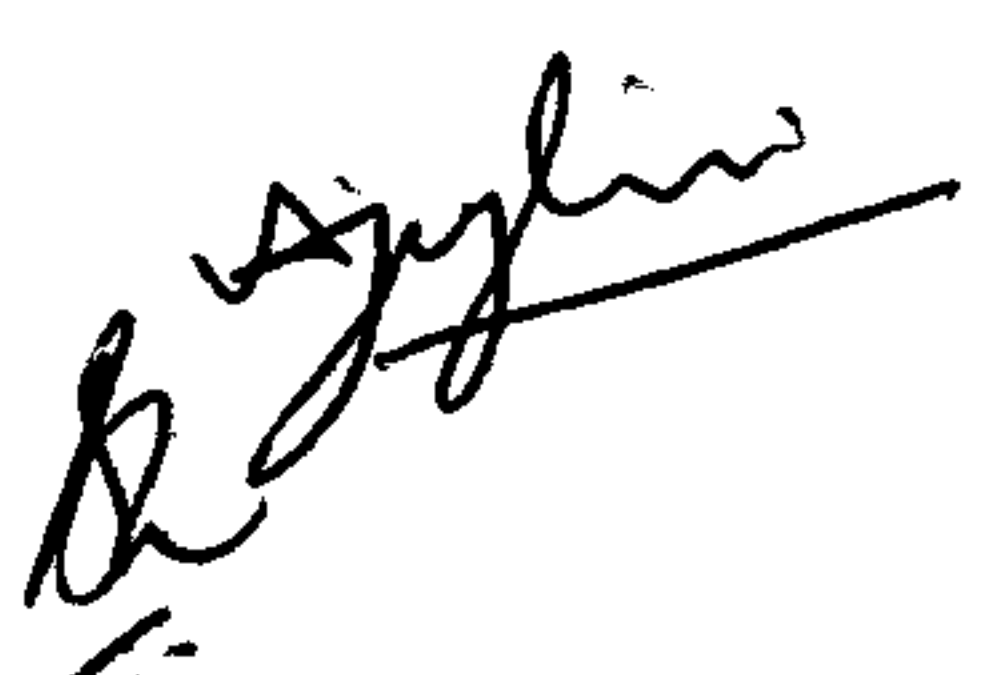





C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Manoharlal Santram Hiring Pvt. Ltd.
V/s.
Wind World India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARPIT SINGHVI	ADVOCATE	Manoharlal	
2.	CHEYAN KAPADIA	ADVOCATE	WWIL	
3.	SACHIN CHANDARANA	ADVOCATE	WWIL	
4.	RASHID BOATWALA	ADVOCATE	WWIL	
5.	Ujwal Trivedi	--	--	
6.	Rahul Jain	--	--	
7.				

ORDER

Learned Advocate Mr. Arpit Singhvi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 2nd day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**